

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.175/MP/2020**

Subject : Petition for relaxation of the provisions of Regulation 42 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 dealing with the manner of computing the capacity charges effective from 1.4.2020 insofar as the Gas Based Generating Stations of North Eastern Electric Power Corporation Limited.

Date of Hearing : 9.2.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : North Eastern Electric Power Corp. Ltd. (NEEPCO)

Respondents : Assam Power Distribution Company Limited and Ors.

Parties Present : Ms. Poorva Saigal, Advocate, NEEPCO  
Shri Shubham Arya, Advocate, NEEPCO  
Ms. Pallavi Saigal, Advocate, NEEPCO  
Ms. Shikha Sood, Advocate, NEEPCO  
Ms. Anumeha Smiti, Advocate, NEEPCO  
Shri Ripunjoy Bhuyan, NEEPCO  
Ms. Elizabeth Pyrbot, NEEPCO

**Record of Proceedings**

Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 21.03.2023

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

